

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2022

- Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.02.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
- Date of Hearing : **25.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Jindal India Thermal Power Ltd. (JITPL) and Anr.
- Respondent : BSES Rajdhani Power Limited (BRPL) &
- Parties Present : Shri Hemant Singh, Advocate, JITPL
Shri Harshit Singh, Advocate, JITPL
Shri Lakshyajit Singh, Advocate, JITPL
Ms. Ankita Bafna, Advocate, JITPL
Ms. Lavanya Panwar, Advocate, JITPL
Shri Buddy Rangandhan, Advocate, BRPL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioners sought additional time to file the information as directed by the Commission vide Record of Proceedings for the hearing dated 16.8.2023. The learned counsel for the Petitioners requested that the matter be listed after four weeks so that the parties could explore the opportunity of settlement in the present matter.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission adjourned the matter. The Commission permitted the Petitioners to file the information on an affidavit as called for vide Record of Proceeding for the hearing dated 16.8.2023 within two weeks. The Commission further directed the parties to convene a meeting to explore an amicable settlement, if possible and to file the outcome of the meeting, if any, before the next date of the hearing.

3. The Petition shall be listed for the hearing on **5.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)